

CENTRAL ELECTRICITY REGULATORY COMMISSION

3rd & 4th Floor, Chanderlok Building, 36, Janpath, New Delhi -110 001

Tele No.: 011-23353503/23753918, Fax: 011-23753923

No. L-1 /236/2018/CERC

Date: 1st April, 2020

PUBLIC NOTICE

Subject: Draft Central Electricity Regulatory Commission (Terms and Conditions of Tariff)(First Amendment) Regulations, 2020.

In exercise of power conferred under Sub-clause (s) of clause (2) of the Section 178 of the Electricity Act, 2003 ("the Act") read with Section 61 and Section 62 of the Act, the Commission has prepared the Draft Central Electricity Regulatory Commission (Terms and Conditions of Tariff)(First Amendment) Regulations, 2020. Draft Regulation is available on the Commission's website, www.cercind.gov.in.

2. Notice is hereby given under sub-section (3) of Section 178 of the Act read with Electricity (Procedure for Previous Publication) Rules, 2005 inviting comments/suggestions/objections from the stakeholders and interested persons on the provisions of above draft Regulation. The comments/suggestions/ objections may be sent (3 hard copies + soft copy) to the Secretary, Central Electricity Regulatory Commission, 3rd & 4th Floor, Chanderlok Building, 36, Janpath, New Delhi -110 001.

3. Last date for submission of the comments is 30th April, 2020. Date of public hearing will be decided separately in view of the current lockdown situation and restrictions in the country. Sufficient opportunity will be given to all stakeholders to submit their views /comments/Suggestions/objections on proposed draft Regulations.

Sd/-
(Sanoj Kumar Jha)
Secretary, CERC

Note: The comments/suggestions/objections shall be uploaded through the SAUDAMINI Portal for registered users after login and clicking: e-Regulation link on the e-filing Home Page. For more details or technical queries e-Court Helpdesk at 011-23353503 extn. 260 or 7042604928 may be contacted.